

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.120/MP/2017

Subject : Petition seeking relaxation of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and seeking directions against National Load Despatch Centre on the issue of Renewable Energy Certificates to the members of the Petitioner for FY 2016-17 and for future

Date of Hearing : 15.2.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Indian Wind Power Association (IWPA)

Respondent : National Load Despatch Centre (NLDC)

Parties present : Shri M.G. Ramachandran, Advocate, IWPA
Ms. Poorva Saigal, Advocate, IWPA
Shri Ashok Rajan, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking direction against National Load Despatch Centre (NLDC) to accept the applications of the members of the Petitioner and to issue RECs for the months of July 2016 to October 2016. Learned counsel further submitted that on the similar issue, the Commission vide order dated 20.3.2017 in Petition No. 177/MP/2016 had directed NLDC to accept the Energy Injection reports issued in June 2016 and issue RECs for the year 2014-15 (past period).

2. The representative for the respondent submitted that REC Regulations does not vest any discretionary power to the respondent to relax, extend or condone the delay in the compliance with any of its provisions.
3. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**